

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3522

ANSWERED ON:15.12.2006

AMENDMENT IN REPRESENTATION OF PEOPLE ACT

Athawale Shri Ramdas;Reddy Shri Mekapati Rajamohan;Thomas Shri P.C.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Election Commission has advised for making amendments in the Representation of People Act to control the excessive expenditure incurred by the candidates during elections;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ)

- (a) The Government has not received any advice from Election Commission for making amendments in the Representation of the People Act to control the excessive expenditure incurred by the candidates during elections.
- (b) and (c): Do not arise.